

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1432
ANSWERED ON:02.12.2014
UTILISATION OF FUNDS FOR SCS
Biju Shri Parayamparanbil Kuttappan

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the funds sanctioned and utilised by the States on the schemes meant for the welfare/upliftment of the Scheduled Castes during the last three years, State-wise;
- (b) whether some States have failed to spend the mandatory percentage of funds for the welfare of the Scheduled Castes;
- (c) if so, the details thereof; and
- (d) the corrective measures taken to ensure that the funds earmarked for these schemes are fully utilised within the scheduled time-frame?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (c): As per the guidelines issued by the Planning Commission, Scheduled Caste (SC) population proportionate funds, out of the annual plan outlay of the States/Union Territories (UTs), should be earmarked under the Scheduled Caste Sub Plan (SCSP).

As informed by the Planning Commission, State/UT wise details of funds sanctioned under the SCSP and expenditure incurred/provisional expenditure during the last three years is given in the Annexure.

(d): The States/UTs are advised from time to time to adhere to the guidelines of the Planning Commission for formulation, implementation and monitoring of the SCSP and for optimal utilization of funds.

The Planning Commission has recently issued revised guidelines for implementation of SCSP to the States/UTs, for earmarking outlay under SCSP, and to inter-alia estimate gaps, prioritize development needs of the SCs and orient the Schemes to bridge the gaps. The Schemes designed under SCSP should yield direct and quantifiable benefits to SC individuals, SC household and SC habitations. The funds so earmarked shall be non-divertible.